

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:3407

ANSWERED ON:18.08.2003

SCHEME FOR CONTRACT LABOURERS

CHANDRA NATH SINGH;GADDE RAMAMOCHAN;M.V.V.S MURTHI;NIVEDITA MANE;SADASHIVRAO DADOBA MANDLIK

**Will the Minister of LABOUR be pleased to state:**

- (a) whether the Government have a proposal to compensate the contract labourers, if retrenched from job;
- (b) if so, the details thereof;
- (c) whether there is also a proposal to bring said labourers under the Medical Insurance Scheme;
- (d) if so, the details thereof;
- (e) by when a final decision is likely to be taken in this regard; and
- (f) the number of labourers that are likely to be benefitted therefrom?

**Answer**

MINISTER OF STATE FOR LABOUR AND PARLIAMENTARY AFFAIRS (SHRI SANTOSH GANGWAR)

(a) to (f): In the light of various proposals, including payment of retrenchment compensation and grant of medical insurance to contract labourers, received from social partners to bring about changes in the Contract Labour (Regulation and Abolition) Act, 1970, the Government has undertaken its review. The details of the amendments which may be effected in the Act have not yet been finalised. The process involves consultation with various concerned authorities. Hence, neither a definite time by which the final decision is likely to be taken nor the numbers of labourers who are likely to be benefitted can be given.